

MARINE CARGO INSURANCE POLICY (RETAIL)

ANNEXURE I (A) - INSTITUTE CARGO CLAUSES

- CL.273 Bulk Oil
- CL.274 Bulk Oil (Strikes)
- CL.252 Cargo (A)
- CL.253 Cargo (B)
- CL.254 Cargo (C)
- CL.256 Cargo (Strikes)
- CL.255 Cargo (War)
- CL.259 Cargo (Air) (excluding sendings by Post) CL.269 Cargo (Marine Policy General Provisions)
- CL.271 Cargo (War Cancellation)
- CL.305 Cargo Contracts (Provisional Value).
- CL.270 Cargo Reinsurance (War, Atomic and Nuclear Exclusion)
- CL.365 Chemical, Biological, Bio-Chemical, Electromagnetic Weapons and Cyber Attack Exclusion Clause (1/11/02)
- CL.354 Classification CL.267 Coal
- CL.268 Coal (Strikes)
- CL.275 Commodity Trades (A)
- CL.276 Commodity Trades (B)
- CL.277 Commodity Trades (C)
- CL.279 Commodity Trades (Strikes)
- CL.278 Commodity Trades (War)
- CL.338 Container — Time
- CL.339 " " — Total Loss, General Average, Salvage, Salvage Charges, Sue and Labour
- CL.340 " " — War and Strikes
- CL.347 " " — Additional Perils
- CL.313 FOSFA Trades (A) Agreed with The Federation of Oils, Seeds and Fats Association
- CL.314 FOSFA Trades (B) Agreed with The Federation of Oils, Seeds and Fats Association
- CL.315 FOSFA Trades (C) Agreed with The Federation of Oils, Seeds and Fats Association

- CL.317 FOSFA Trades (Strikes) Agreed with The Federation of Oils, Seeds and Fats Association
- CL.316 FOSFA Trades (War) Agreed with The Federation of Oils, Seeds and Fats Association
- CL.318 FOSFA Supplementary (1) (For use in conjunction with Institute FOSFA Trades Clauses (B))
- CL.319 FOSFA Supplementary (2) (For use in conjunction with Institute FOSFA Trades Clauses (C))
- CL.320 FOSFA Supplementary (3) Ship Navigation & Management (For use in conjunction with Institute FOSFA Trades Clauses (B) & (C))
- CL.321 FOSFA Supplementary (4) Grade Clause (For use in conjunction with Institute FOSFA Trades Clauses)
- CL.263 Frozen Food (A) (Excluding Frozen Meat)
- CL.264 Frozen Food (C) (Excluding Frozen Meat)
- CL.265 Frozen Food (Excluding Frozen Meat) — Strikes
- CL.334 Frozen Food Extension Clauses (For use only with the Institute Frozen Food Clauses (A))
- CL.323 Frozen Meat (A) (not suitable for chilled, cooled or fresh meat)
- CL.324 Frozen Meat (A) — 24 Hours Breakdown (not suitable for chilled, cooled or fresh meat)
- CL.325 Frozen Meat (C) and 24 Hours Breakdown (not suitable for chilled, cooled or fresh meat)
- CL.326 Frozen Meat — Strikes (not suitable for chilled, cooled or fresh meat)
- CL.327 Frozen Meat Extension — IMTA (For use only with the Institute Frozen Meat Clauses (A))
- CL.327 IMTA Frozen Meat Extension (For use only with the Institute Frozen Meat Clauses (A))
- CL.600 International Hull Clauses (1/11/02)
- CL.282 Jute
- CL.283 Jute (Strikes)
- CL.292 Natural Rubber (excluding Liquid Latex)
- CL.293 Natural Rubber (excluding Liquid Latex) — Strikes
- CL.356 Radioactive Contamination Exclusion Clause
- CL.161 Replacement.
- CL.261 Standard Conditions for Cargo Contracts
- CL.260 Strikes (Air Cargo)
- CL.336 Strikes (Timber Trade Federation)
- CL.272 Theft, Pilferage and Non-Delivery
- CL.335 Timber Trade Federation
- CL.258 War (Air Cargo)

- CL.257 War (sendings by Post)